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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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O.A.No. 1075/97.

Date of decision: 22-8-1997

Between:

Mannegunta Veera ~~Prataj~~ .. Applicant

and

1. The Union of India represented by
its Secretary, Ministry of Communi-
cations, New Delhi 110001.

2. Chief Post Master General, A.P.Circle,
Hyderabad.

3. The Post Master General, A.P.Southern
Region, Kurnool 518005.

4. The Supdt. of RMS "AG" Divn. Guntakal.

.. Respondents.

Counsel for the applicant: Sri K.K.Chakravarthy.

Counsel for the respondents: Sri N.R.Devaraj.

CORAM:

Hon'ble Sri R.Ranganarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri B.S. Jai Parameshwar, Member (J))

Heard Sri K.K.Chakravarthy, learned counsel for the applicant and Sri Devaraj for the respondents. The applicant is now working as Casual Mazdoor under Respondent No.4, Superintendent, R.M.S., A.G.Division, Guntakal. His case

~~The applicant submits that he is~~

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is that he is in that capacity since 1990 onwards. He further submits that Respondent No.4 had notified the vacancies for recruitment to the cadre of EDMM, (Extra Departmental Mail Man) at Guntakal by his Office Memorandum No. B/EDMM/HRO/Gtl/SRO, ATP dated 16--10--1995. The applicant submits that he has represented his case for consideration to the post of EDMM as he worked as casual labourer for more than 240 days per year and his case is covered by O.A. No. 1269 of 93 to 323 of 1993 on the file of this Bench. In view of that he submits that he is eligible for regularisation as EDMM.

He has also submitted a representation dated 1-3-1997 (Annexure III to the O.A.) for considering his case for posting him as regular EDMM in view of his casual service. It is stated that the respondents have not replied him so far.

This O.A., is filed for a direction to the respondent to consider his case and appoint him as EDMM one of in the existing vacancies regularly basing on the Judgment in O.A-1251/96 decided on 28-10-1996 ~~thereby~~ considering the casual days he worked as/Maqzdoor and for a consequential direction to verify the records subsequent to 16-3-1992 till 1996-1997

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The applicant had submitted his representation only on 1--3--1997. Hence the respondents are directed to ~~dispose of~~ consider his representation dated 1-3-1997 and reply him suitably. In case, if there is a proposal to fill up the EDMM vacancies, then one of the vacancies, if there is more than one vacancy or if only one vacancy is available, the lone vacancy should be filled ^{up} only after his representation dated 1--3--1997 is disposed of. In case, the case of the applicant is negatived and the reserved post of EDMM is going to be filled up then that post will be filled up only after a fortnight of the reply given to the applicant.

With the above direction the O.A., is disposed of at the admission stage. No costs.

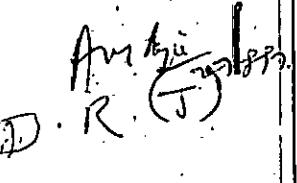

B.S.JAI PARAMESHWAR


22.8.97 MEMBER (J)


MERANGARAJAN,
MEMBER (A)

Date: 22--8--1997.

Dictated in open Court.


sss.

D.R. (J)

Copy to:-

1. The Secretary UOI Ministry of communication New Delhi.-110001.
2. The Chief Post Master General , A.P. Circle, Hyderabad..
3. The Post Master General , A.P.Southern Region, Kurnool -518005.
4. The Superintendent of RMS "AG" Division , Guntakal.
5. One Copy to Mr. K.KChakravarthy, Advocate CAT.Hyd.
6. One ^Copy to Mr. N.R.Devaraj. Sr. CGSC.CAT.Hyd.
7. One Copy to The Hon'ble Sri B.S.JaiParameshwar M(J) CAT.HYD.
8. One Duplicate Copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. M. GARIJAN : M. (M)

AND

THE HON'BLE SHRI B.B. JAI PRAMEGHWAR :
(M) (J)

Dated: 22-8-97

~~ORDER/JUDGEMENT~~

~~M./R.A./C.A./NO.~~

in

D.A.N.O. 1075/97

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

~~Disposed of with Directions *at the final
stage*~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

- 2 SEP 1997

हैदराबाद न्यायालय
HYDERABAD BENCH